

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/54(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> JULY 2024**

IN THE MATTER OF	<b>SUDARSHAN PAPER &amp; BOARD PRIVATE LIMITED VS VERGES PROPERTIES LLP</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Urmila Chakraborty, Adv. ] For the Operational Creditor  
Mr. Avishek Guha, Adv. ]  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustov De Sarkar, Adv. ]

Mr. Vikas Baisya, Adv. ] For the Corporate Debtor  
Mr. Ritoban Sarkar, Adv. ]  
Ms. Ranjana Seal, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the operational creditor present. Ld. Counsel appearing on behalf of the corporate debtor present.
2. Rejoinder has been filed shortly. However, the liberty was given on 25<sup>th</sup> April, 2024 on the ground that the reply affidavit was filed beyond the time.
3. However, Ld. Counsel appearing on behalf of the Corporate Debtor seeks' time to deal with the rejoinder since four (4) new documents have been used.
4. Therefore, we permit to use a sur-rejoinder within a period of one week.
5. List this matter for further consideration on **20.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**